

Office of The Deputy Commissioner, Barnala.

Bhagwant Rai

.....Applicant

Vs

State of Punjab

.....Respondent

Subject- Complaint By Sh.Bhagwant Rai Vs State of Punjab-OA no. 500/2022(NGT) ,Pending For 13.12.2022 (Item No.09, Court No.02)

No..1084../L.F.A Dated-08.12.2022

It is respectfully submitted that on the subject cited above, As per your Kind directions, a joint committee comprising of State PCB, Executive Officer MC Barnala, DFO and SDE ,Punjab water supply and sewerage Board, Barnala was constituted to enquire into the matter and submit report. The committee has submitted the detailed report which is enclosed herewith in English and Punjabi version for your kind information please.


For Deputy Commissioner
Barnala.

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਰਨਾਲਾ।

ਭਗਵੰਤ ਰਾਏ

.....ਸਾਇਲ

ਬਨਾਮ

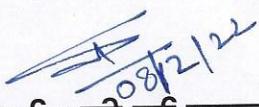
ਪੰਜਾਬ ਸਰਕਾਰ

.....ਮਸੂਲਇਲਮ

ਨੰਬਰ. 1034/ਐਲ.ਐਫ.ਏ ਮਿਤੀ 08/12/2022

Subject- Complaint By Sh.Bhagwant Rai Vs State of Punjab-OA no. 500/2022(NGT) ,Pending For 13.12.2022 (Item No.09, Court No.02)

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਤਿਕਾਰ ਸਹਿਤ ਬੇਨਤੀ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਆਦੇਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ, ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਂਟ ਸੰਗਰੂਰ, ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ ਨਗਰ ਕੋਸਲ ਬਰਨਾਲਾ, ਜਿਲ੍ਹਾ ਵਣ ਰੋਜ ਅਫਸਰ, ਬਰਨਾਲਾ ਅਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਦੀ ਗੰਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਈ ਰਿਪੋਰਟ ਦਾ ਅੰਗਰੇਜੀ, ਪੰਜਾਬੀ ਅਨੁਵਾਦ ਸੂਚਨਾ ਰਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।


ਵਾ. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

ਬਰਨਾਲਾ

Subject:-Complaint by Shri Bhagwant Rai Vs State of Punjab-OA no.500/2022(NGT)

Pending for 13.12.2022

Regarding the above subject, as per the orders of Deputy commissioner, Barnala dated 03.11.2022 a committee was constituted of Executive Officer Municipal Council Barnala, District Forest Officer Barnala, Executive Engineer Pollution Control Board Barnala at Sangrur and Sub Divisional Officer Sewerage Board Barnala to verify the facts of complaint of Sh. Bhagwant Rai Resident of Barnala regarding Ishwar colony given to the Hon'ble NGT Commission. The Committee physically inspected the spot. It was found that Ishwar colony came into existence (illegally) around the year 2007. At that time the colonizer installed water and sewerage pipelines. In the colony approximately 50% plot holders have submitted the regularization charges of their plots to the Municipal Council and more than 60 residents have constructed their houses in this colony. This colony is neither regularized nor the file is under process. Under the grant received to Municipal Council under Punjab Urban Environment Phase-3 under the head providing and laying 60 mm interlock tiles, the street Ravi Kansal, Harsh Kumar, Ajay Kumar, Vipin Kumar and tower street were laid with 60 mm interlock tiles in the ward no.29 in the year 2021-2022. The main hole of this colony of which the untreated water of the sewerage was going to the adjoining drain was repaired and water was stopped to go into the drain. Solid waste of this colony is managed by the Municipal Council Barnala. The developer of this colony has died.

2) The total area of the water pipe line in Ishwar colony has been taken in Amrut Phase-2 by the sewerage department. On receiving the funds, the pipelines will be installed on priority basis. In the remaining area of Barnala City for supply of water and sewerage DPR is in under progress.

3) As per Punjab Pollution Control Board the colony was carved out by the colonizer without taking any NOC/Consent from the Punjab Pollution Control Board. The developer of colony has died and the plots have already been sold and no welfare association of the residents is there. The sewerage of all the houses of the colony is connected with the main sewerage of Barnala city and STP is installed in Barnala. The water of some houses was going in the Sludge drain which now has been stopped and has been connected with the main sewerage.

4) As per the Punjab Guidelines for Groundwater Extraction and Conservation, 2022 under office Punjab Water Regulation and Development Authority S.C.O 149-152, Sector-17, Chandigarh has been downloaded from the department's website. The para no. 5.1 deals with Exemptions from seeking permission which is attached. (annexure-A)

According to District Forest Range Officer Barnala, no incident regarding green violation has been reported in this colony and this colony is out of the jurisdiction of the forest department.

-sd-
Executive Engineer
Punjab Pollution Control Board
Barnala

-sd-
Executive Officer
Municipal Council, Barnala

-sd-
District Forest Officer
Barnala

-sd-
Sub Divisional Officer
Sewerage Board, Barnala

ਵਿਸ਼ਾ:- ਸ਼ਿਕਾਇਤ ਵਲੋਂ Bhagwant Rai V/s State Punjab-OA no.500/2022 (NGT), Pending for 13.12.2022

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ ਜੀ ਵੱਲੋਂ ਹੇਠੇ ਹੁਕਮ ਅਨੁਸਾਰ ਮਿਤੀ 03.11.2022 ਅਨੁਸਾਰ ਸ੍ਰੀ ਤਗਵੰਤ ਰਾਏ ਵਾਸੀ ਬਰਨਾਲਾ ਵਲੋਂ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਪਾਸ ਕੀਤੀ ਗਈ ਈਸਵਰ ਕਲੋਨੀ ਦੀ ਸ਼ਿਕਾਇਤ ਸਬੰਧੀ ਇੱਕ ਕਮੇਟੀ ਦਾ ਗੰਠਨ ਕੀਤਾ ਗਿਆ ਜਿਸ ਵਿੱਚ ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੈਸਲ ਬਰਨਾਲਾ, ਜਿਲ੍ਹਾ ਵਣ ਰੋਜ ਅਫਸਰ ਬਰਨਾਲਾ, ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ ਦੀ ਗੰਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਵੱਲੋਂ ਸਾਝੇ ਤੌਰ ਤੇ ਇਸ ਕਲੋਨੀ ਦਾ ਮੌਕਾ ਮੁਲਾਹਜਾ ਕੀਤਾ ਗਿਆ। ਜਿਸ ਉਪਰੰਤ ਪਾਇਆ ਗਿਆ ਕਿ ਈਸਵਰ ਕਲੋਨੀ ਸਾਲ 2007 ਦੇ ਆਸਪਾਸ (ਨਜਾਇਜ) ਹੋਂਦ ਵਿੱਚ ਆਈ ਸੀ, ਉਸ ਸਮੇਂ ਕਲੋਨਾਈਜਰ ਵੱਲੋਂ ਪਾਣੀ, ਸੀਵਰੇਜ ਦੀ ਪਾਈਪ ਲਾਇਨਾ ਪਾਈਆ ਸਨ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋਂ ਤਕਰੀਬਨ ਕੁੱਲ ਪਲਾਟਾਂ ਵਿੱਚ 50 ਪ੍ਰਤੀਸ਼ਤ ਤੇ ਵੱਧ ਪਲਾਟਾਂ ਦਾ ਰੈਗੂਲਾਇਜੇਸ਼ਨ ਚਾਰਜ ਨਗਰ ਕੈਸਲ ਬਰਨਾਲਾ ਵਿਖੇ ਜਮਾਂ ਹੋ ਚੁੱਕਾ ਹੈ ਅਤੇ ਇਸ ਕਲੋਨੀ ਵਿੱਚ 60 ਤੇ ਵੱਧ ਰਿਹਾਇਸ਼ਾਂ ਬਣੀਆ ਹੋਈਆ ਹਨ। ਇਹ ਕਲੋਨੀ ਰੈਗੂਲਰ ਨਹੀਂ ਹੈ ਅਤੇ ਨਾ ਹੀ ਇਸ ਸਬੰਧੀ ਕੋਈ ਫਾਇਲ ਪ੍ਰੋਸੈਸ ਅਧੀਨ ਹੈ। ਨਗਰ ਕੈਸਲ ਬਰਨਾਲਾ ਵੱਲੋਂ ਪੰਜਾਬ ਅਰਬਨ ਇੰਵਾਇਰਮੈਂਟ ਫੇਜ਼-3 ਅਧੀਨ ਪ੍ਰਾਪਤ ਹੋਈ ਗ੍ਰਾਂਟ ਰਾਸ਼ੀ ਵਿੱਚੋਂ ਪ੍ਰੋਵਾਇਡਿੰਗ ਅਤੇ ਲੇਇੰਗ 60 ਐਮ.ਐਮ ਇੰਟਰਲਾਕ ਟਾਇਲ ਗਲੀ ਰਵੀ ਕਾਂਸਲ, ਹਰਸ਼ ਕੁਮਾਰ, ਅਜੈ ਕੁਮਾਰ, ਵਿਪਨ ਕੁਮਾਰ ਅਤੇ ਟਾਵਰ ਸਟਰੀਟ ਇੰਨ ਵਾਰਡ ਨੰ.29 ਬਰਨਾਲਾ ਜਿਸਦੀ ਅਨੁਮਾਨਤਾ ਲਾਗਤ 59.51 ਲੱਖ ਰੁਪਏ ਹੈ, ਦੇ ਕੰਮ ਰਾਹੀਂ ਇਸ ਕਲੋਨੀ ਦੀਆਂ ਸਾਰੀਆਂ ਗਲੀਆਂ ਨੂੰ 60 ਐਮ.ਐਮ ਇੰਟਰਲਾਕ ਟਾਇਲ ਲਗਵਾ ਕੇ ਸਾਲ 2021-22 ਵਿੱਚ ਪੱਕਾ ਕਰਵਾ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋਂ ਜਿਸ ਮੇਨਹੋਲ ਰਾਹੀਂ ਸੀਵਰੇਜ ਦਾ ਗੰਦਾ ਪਾਣੀ ਨਾਲ ਲੱਗਦੀ ਨਿਕਾਸੀ ਖਾਲ ਵਿੱਚ ਜਾ ਰਿਹਾ ਸੀ। ਉਸ ਮੇਨਹੋਲ ਦੀ ਰੀਪੇਅਰ ਕਰਵਾ ਕੇ ਇਹ ਪਾਣੀ ਜਾਣਾ ਬੰਦ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋਂ ਸੇਲਿਡ ਵੇਸਟ ਦਾ ਪ੍ਰਬੰਧ ਨਗਰ ਕੈਸਲ ਬਰਨਾਲਾ ਵੱਲੋਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਕਲੋਨੀ ਦੇ ਡਿਵੈਲਪਰ ਦੀ ਮੌਤ ਹੋ ਚੁੱਕੀ ਹੈ।

2) ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ-ਈਸਵਰ ਕਲੋਨੀ ਵਿੱਚ ਪਾਣੀ ਦੀ ਲਾਇਨ ਪਾਉਣ ਲਈ ਸਾਰਾ ਏਰੀਆਂ ਅਮ੍ਰਿਤ ਫੇਜ਼ -2 ਵਿੱਚ ਲੈ ਲਿਆ ਗਿਆ ਹੈ। ਫੰਡਜ ਪ੍ਰਾਪਤ ਹੋਣ ਤੇ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਪਹਿਲ ਦੇ ਆਧਾਰ ਤੇ ਪਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਸ਼ਹਿਰ ਬਰਨਾਲਾ ਅੰਦਰ ਪਾਣੀ ਤੇ ਸੀਵਰੇਜ ਦੀ ਸਪਲਾਈ ਰਹਿੰਦੇ ਏਰੀਏ ਵਿੱਚ ਪਾਉਣ ਲਈ ਡੀ.ਪੀ.ਆਰ ਪ੍ਰਗਤੀ ਅਧੀਨ ਹੈ।

3) ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ ਅਨੁਸਾਰ ਕਲੋਨਾਈਜਰ ਵੱਲੋਂ ਇਹ ਕਲੋਨੀ ਸਾਲ 2007 ਵਿੱਚ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੀ ਐਨ.ਉ.ਸੀ/ਸਹਿਮਤੀ ਬਗੈਰ ਬਣਾਈ ਗਈ ਸੀ। ਇਸ ਕਲੋਨੀ ਦੇ ਡਿਵੈਲਪਰ ਦੀ ਮੌਤ ਹੋ ਚੁੱਕੀ ਹੈ ਅਤੇ ਇਸ ਕਲੋਨੀ ਦੇ ਪਲਾਟ ਪਹਿਲਾ ਹੀ ਵਿੱਕ ਚੁੱਕੇ ਹਨ। ਇਸ ਕਰਕੇ ਹੁਣ ਇਸ ਕਲੋਨੀ ਦਾ ਕੋਈ ਕੋਅਰਟੇਕਰ ਨਹੀਂ ਹੈ। ਅਤੇ ਨਾ ਕਲੋਨੀ ਵਿੱਚ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ ਦੀ ਕੋਈ ਵੈਲਫੇਅਰ ਐਸੋਸੀਏਸ਼ਨ ਬਣੀ ਹੋਈ ਹੈ, ਲਗਭਗ ਸਾਰੇ ਘਰਾਂ ਦਾ ਸੀਵਰੇਜ ਬਰਨਾਲਾ ਸ਼ਹਿਰ ਦੇ ਮੇਨ ਸੀਵਰੇਜ ਨਾਲ ਜੋੜਿਆ ਹੋਇਆ ਹੈ। ਜਿਸ ਉੱਪਰ ਸ਼ਹਿਰ ਦਾ STP ਪਲਾਟ ਲੱਗਾ ਹੋਇਆ ਹੈ। ਕੁਝ ਘਰਾਂ ਦਾ ਪਾਣੀ ਨਾਲ ਲੱਗਦੀ ਸੱਲਜ ਡਰੇਨ ਵਿੱਚ ਪਾਇਆ ਜਾ ਰਿਹਾ ਸੀ। ਜੇ ਹੁਣ ਬੰਦ ਕਰਵਾ ਕੇ ਮੇਨ ਸੀਵਰੇਜ ਨਾਲ ਜੋੜ ਦਿੱਤਾ ਗਿਆ ਹੈ।

4) Punjab Guidelines for Groundwater Extraction and Conservation, 2022 ਅਧੀਨ ਦਫਤਰ Punjab Water Regulation and Development Authority S.C.O 149-152, Sector-17, Chandigarh ਵਿਭਾਗ ਦੀ ਸਾਇਟ ਤੋਂ ਡਾਊਨਲੋਡ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਿਸ ਦੇ ਪੈਰਾ ਨੰ.5.1 Exemptions from Seeking Permission ਜਿਸ ਵਿੱਚ Drinking and Domestic water usage ਬਾਰੇ ਦਰਜ ਹੈ, ਜੋ ਕਿ ਨਾਲ ਨੱਥੀ ਹੈ।

ਜਿਲ੍ਹਾ ਵਣ ਰੋਜ ਅਫਸਰ ਬਰਨਾਲਾ ਅਨੁਸਾਰ ਇਸ ਕਲੋਨੀ ਵਿੱਚ Green Violation ਦੀ ਕੋਈ ਘਟਨਾ ਸਾਹਮਣੇ ਨਹੀਂ ਆਈ ਹੈ ਅਤੇ ਇਹ ਕਲੋਨੀ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਤੋਂ ਬਾਹਰ ਹੈ।

ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ
ਨਗਰ ਕੈਸਲ, ਬਰਨਾਲਾ

ਜਿਲ੍ਹਾ ਵਣ ਰੋਜ ਅਫਸਰ
ਬਰਨਾਲਾ

ਉਪ ਮੰਡਲ ਅਫਸਰ
ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ



PUNJAB GUIDELINES FOR GROUNDWATER EXTRACTION AND CONSERVATION, 2020



Punjab Water Regulation and Development Authority
S.C.O 149-152, Sector-17, Chandigarh

3.9	GROUNDWATER COMPENSATION FOR UNAUTHORISED USE OF WATER TANKER.....	19
3.10	EXTRACTION OF SALINE GROUND WATER.....	19
3.11	PERMISSION OBTAINED FROM CENTRAL GROUNDWATER AUTHORITY.....	20
CHAPTER 4		21
APPLICATION FEES		21
4.1	FEES FOR VARIOUS APPLICATIONS:.....	21
CHAPTER 5		22
PERMISSION FOR GROUNDWATER EXTRACTION		22
5.1	EXEMPTIONS FROM SEEKING PERMISSION	22
5.2	VALIDITY OF PERMISSION.....	22
5.3	AMENDMENT TO PERMISSION	23
5.4	RENEWAL OF PERMISSION	23
5.5	CANCELLATION OF PERMISSION	24
CHAPTER 6		24
GROUNDWATER COMPENSATION AND OTHER CHARGES FOR NON-COMPLIANCE.....		24
6.1	GROUNDWATER COMPENSATION CHARGES.....	24
6.2	INSTALLATION AND MAINTENANCE OF MACHINERY, EQUIPMENT AND INSTRUMENTS	25
6.3	NON-COMPLIANCE CHARGES.....	25
CHAPTER 7		27
MONITORING OF GROUNDWATER EXTRACTION		27
7.1	EXTRACTION METERING.....	27
7.2	MEASUREMENT OF GROUNDWATER LEVELS.....	27
7.3	COMPLIANCE OF CONDITIONS OF PERMISSION	28
7.4	REGISTRATION OF DRILLING RIGS/EQUIPMENT, WATER SUPPLY TANKERS.....	28
7.5	WASTER WATER TREATMENT AND REUSE.....	28
7.6	RAINWATER HARVESTING AND RECHARGE IN PREMISES OF UNITS	29
7.7	RAINWATER HARVESTING AND RECHARGE BY MINING PROJECTS AND CONSTRUCTION PROJECTS	29
7.8	APPROVED BUILDING PLAN.....	29
7.9	SEALING OF ABANDONED/DEFUNCT STRUCTURES	29
CHAPTER 8		30
WATER AUDIT		30

CHAPTER 5

PERMISSION FOR GROUNDWATER EXTRACTION

5.1 EXEMPTIONS FROM SEEKING PERMISSION

- a) The following categories of uses shall be exempted from seeking permission for groundwater extraction and conservation:
- i. Drinking and Domestic water usage;
 - ii. All Agricultural water usage, that is water used for any activities included in the definition of 'Agriculture and related activities' by the Government;
- b) The following categories of water users shall be exempted from seeking permission for groundwater extraction and conservation:
- i. Drinking Water Supply schemes of Government, whether managed or operated by Government or by any other person including a water users' association;
 - ii. Establishments of the Military and Central Paramilitary Forces;
 - iii. Urban Local Bodies and Panchayati Raj Institutions, Improvement Trusts and Area Housing and Urban Development Authorities; and Places of Worship.

Note: It is clarified that all other categories of water usage and water users including industrial, commercial, infrastructure, institutional, construction and mining shall require permission for groundwater extraction and conservation.

5.2 VALIDITY OF PERMISSION

All permissions for groundwater extraction and conservation shall be granted for a period of three years unless specified otherwise by the Authority.

The Authority may for reasons to be recorded, modify or amend any conditions of permission after giving notice to affected persons and affording them an opportunity to provide their responses, replies or objections.